

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Commercial Appeal No. 15 of 2020

M/s Bharat Petroleum Corporation Limited --- --- Appellant
Versus
Anant Kumar Singh and others --- --- Respondents

CORAM: Hon'ble Mr. Justice Aparesh Kumar Singh
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant: Mr. Chandrajit Mukherjee, Advocate

05 / 25.03.2021 Learned counsel for the appellant submits that defect nos. ii and xvi, as indicated in the order dated 17.02.2021, has been removed. However, defect no. vii still survives. Learned counsel for the appellant prays for and is allowed two weeks' time after reopening of Holi holidays to remove the remaining defect.

Office to place the file for inspection and removal of defects, on requisition being made, within this time.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/